

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-63/2000/6632/A

From :- Smti. Kanchan Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,

✓ Smti. Anubha Das,
Principal Judge, Family Court,
Cachar, Silchar.

Dated Guwahati, the 15th November, 2018.

Sub:- **Casual Leave and permission to leave headquarter.**

Ref:- Your letter No. FC/Sil/2018/291 dtd. 12.11.2018.
and letter No. FC/Sil/2018/289 dtd. 09.11.2018

Madam,

With reference to the above, I am directed to inform you that, your prayer for withdrawal of application dated 08.11.2018, has been ~~granted/rejected~~ granted. Again, your prayer for 2 (two) days Casual Leave on 20.11.2018, 22.11.2018 along with head-quarter leave permission from the morning of 13.11.2018 to the morning of 26.11.2018, has been ~~granted/rejected~~ granted.

The District and Sessions Judge, Cachar, will remain in charge of your Court and office in your absence.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-63/2000/6633/A, dated 15.11.18 *Ran*
Copy to:

1. The District and Sessions Judge, Cachar, Silchar.

Sd/-

JT. REGISTRAR (VIGILANCE)